

Investment in Industrial Sector

in industrial sector of Bihar during the same period?

1368. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to state:

(a) the limit fixed for investment in the industrial sector at national level during 1990-91 and 1991-92; and

(b) the percentage of investment made

THE MINISTER OF STATE OF THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) There is no limit fixed for investment in industrial sector at the national level.

(b) A statement is enclosed.

STATEMENT*Outlay under Industry and Minerals in Bihar and All India**(Rs. in crores)*

<i>Particulars</i>	<i>1990-91 (RE)</i>			<i>1991-92 (Approved)</i>		
	<i>Bihar State</i>	<i>All India</i>	<i>% Age</i>	<i>Bihar State</i>	<i>All India</i>	<i>% Age</i>
<i>State Sector</i>						
Large & Medium Industries Including Weights & Measures and Mining.:	24.16	659.15	3.66	72.35	827.728.74	

*[English]***Ghost Workers in Coal India Ltd.**

1369. SHRI MANORANJAN BHAKTA: Will the Minister of COAL be pleased to state:

(a) whether there are a large number of ghost workers in many subsidiaries of Coal India Limited drawing full wages;

(b) if so, whether the Coal India Ltd. has taken any verification of such workers; and

(c) the total work force presently engaged in Coal India Ltd. and its different subsidiaries, subsidiary-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (c). Information is being collected and will be laid on the Table of the House.

Loans to States by HDPC

1370. SHRIMATI RITA VERMA:
SHRIMATI MAHENDRA KUMARI:
SHRI DATTATRAYA BANDARU:
SHRI CHETAN P.S. CHAUHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total amount of loans sanctioned and disbursed income-group-wise by the Housing Development Finance Corporation in Uttar Pradesh, Madhya Pradesh, Andhra Pradesh and Gujarat separately during 1991; and

(b) the dwelling units sanctioned in

each of these States during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNCHALAM): (a) and (b). State-wise figures of loans sanctioned and disbursed and dwelling units financed during 1991 by Housing Development Finance Corporation are reported as under:-

(Rs. in crores)

State	Sanctions	Disbursements	No. of unit financed)
Uttar Pradesh	44.77	13.20	5,146
Madhya Pradesh	34.78	22.57	3,998
Andhra Pradesh	39.24	34.60	4,510
Gujarat	74.51	-59.57	8,564
Total	193.30	129.94	22,218

The beneficiaries of these loans are reported to belong predominantly to the MIG and LIG categories and to some extent EWS categories also. However, category-wise break-up of these loans are not available with the Govt.

[Translation]

Consumer Courts

1371. SHRI RAM TAHAL
CHOUDHARY:
SHRI ARJUN SINGH YADAV:
SHRI KASHIRAM RANA:
SHRI SRIKANTA JENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the consumer courts have been set up in all the districts of the country;

(b) if so, the details thereof, State-wise;

(c) if not, the reasons thereof; and

(d) the likely time by which these are proposed to be set up in the remaining districts?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). As per information available, 28 State Commissions and 360 District Forums have started functioning in various States/UTs as indicated in the enclosed Statement. In the remaining States/UTs, the same have been notified.

(c) and (d). Some of the State/UTs have put forward financial constraints and non-availability of suitable persons as reasons for the non-functioning of Consumer Courts. Since the setting up of State Commissions/District Forums is the responsibility of the States/UTs, the Ministry has written to them to set up the Consumer Courts expeditiously.